Government of India

Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 2538 (OIH) TO BE ANSWERED ON 07.08.2024

CASES REGARDING SELLING OF ADULTERATED AND EXPIRY GOODS

2538. SHRI HANUMAN BENIWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has taken cognizance of the cases in respect of selling of adulterated and expiry goods by tagging fresh dates by Fast Moving Consumer Goods (FMCG) companies;
- (b) if so, the details of the names of the companies involved in this act since January, 2019 till date:
- (c) whether the Government contemplates to take some concrete steps to monitor the companies of FMCG category; and
- (d) if so, the details thereof and the time by which it is likely to be done?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री बी.एल. वर्मा)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI B.L.VERMA)

(a) to (d): Food Safety & Standards Authority of India (FSSAI) has informed that FSSAI is fully committed to ensure the availability of safe food products to the consumers across the country.

Towards this, regular surveillance, monitoring, inspection and random sampling of various food products are conducted throughout the year by the officials of Food Safety Departments of the respective States/ UTs and Regional offices of FSSAI to check compliance with the quality and safety parameters and other requirements as laid down under Food Safety and Standards Act, 2006, and regulations made thereunder.

In cases of non-compliance to the statutory requirements as above, penal action is initiated against the defaulting FBOs as per the provisions laid down under the Act.

Consolidated details of enforcement actions taken for all food products (as available) during last three years is placed at **Annexure**.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 2538 TO BE ANSWERED ON 07.08.2024 REGARDING CASES REGARDING SELLING OF ADULTERATED AND EXPIRY GOODS.

Details of Annual Public Laboratory Testing Report and/Enforcement Samples analysed, found non-conforming and penal action taken during last three years

Year	No. of Samples Analysed	No. of Samples found non- conforming	Non-Conforming Samples			Civil Cases	Criminal Cases				
			Unsafe	Sub Standard	Labelling defects/ Misleading/ Miscellaneous	No. of Cases Launched	No. of Convictions	Penalties Raised (Cr Rs.)	No. of Cases Launched	No. of Convictions	Penalties Raised (Cr Rs.)
2023- 24*	169,725	33,368	6,543	22,705	4,120	30,427	27,549	15.45	4,707	1,143	2.7
2022- 23	1,77,511	44,626	6,579	21,917	16,130	38,096	28,464	33.23	4818	1188	2.75
2021- 22	1,44,345	32,934	4,890	16,582	11,462	28,906	19,437	53.39	4946	671	1.38

^{*}The data for the year 2023-24 is provisional.
